



(Through e-mail)

From

Ashish Garg, H.J.S.  
Registrar General,  
High Court of Judicature at  
Allahabad

To

1. All the District Judges  
Subordinate to High Court of Judicature at  
Allahabad.
2. The Principal Secretary (Law) & L.R.,  
Government of U.P., Lucknow

Letter No. 1946 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 26 April 2021

Subject: Guidelines for functioning of District Courts/ Tribunals, keeping in view the increasing cases of COVID-19 in Districts.

Sir/ Madam,

I have been directed by the Hon'ble Court to communicate that in partial modification of the earlier guidelines issued vide letter no. 1941/LXXXVII-CPC/e-Courts/Allahabad dated 05.04.2021, letter no. 1944/LXXXVII-CPC/e-Courts/Allahabad dated 14.04.2021 and 1945/LXXXVII-CPC/e-Courts/Allahabad dated 22.04.2021, the following guidelines shall be applicable to all the Courts (Including Tribunals) subordinate to High Court of Judicature at Allahabad -


1. The Courts/Tribunals subordinate to High Court of Judicature at Allahabad shall take up only fresh urgent matters such as fresh Bail, release, recording of Statement under Section 164 CrPC and Remand. Not more than 1 or 2 Judicial Officers shall be assigned such matters by rotation/time by slot (wherever applicable).

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26.4.2021



2. Such matters be taken up by way of video conferencing/Virtual mode in Court premises or Residential Office, as per the discretion of District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals.
3. The Remand/Other misc. application moved by the under trial Prisoner shall be done through Video Conference only. JITSI Video Conference Software for Remand/Other Judicial Work may also be used for the said purpose, wherever required.
4. The dedicated email of District Court may be used for receiving the application in respect of urgent matters. Such applications sent by the Learned Counsels through email shall contain the details of advocate/Litigants including his mobile number, email ID. The same shall be placed before the concerned Court, who has been assigned the urgent work.
5. Entry of Ld. Advocates/ Litigants, Stamp vendors, Clerks etc. in the Court premises be strictly restricted, till further order.
6. The discussions shall be made with the Office bearer of Bar Association for the revised mechanism/modalities regarding functioning of Courts.
7. Entire information in regard to the mechanism may be posted on local website of District Courts and circulated in the Print media.
8. District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals shall ensure minimal entry of Court Staff in Court Premises. Their duties may be assigned by rotation, fixing days on weekly basis and in time slots. Not more than 10 Court Staff (including Class IV employees) shall be assigned duties on a particular day/date (wherever applicable). This may be strictly followed.
9. Daily consolidated report be submitted by the District Judges on the e-services module on regular basis.

The above guidelines shall be applicable from 28.04.2021, till further orders.

  
26.4.2021

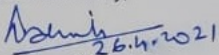


Principal Secretary(Law) shall take up with the State Govt. for ensuring proper testing and medical treatment of the Judicial Officers, Court Staff and their family members. Further the State Govt. be moved for appointing nodal officer amongst the District Authorities in each District and a State Nodal Officer at State level for necessary coordination to ensure proper testing and medical treatment of the Judicial Officers, Court Staff and their family members. The District Judges shall also appoint a nodal officer amongst the Judicial Officer for better coordination with the District/State Nodal Officers for proper testing and medical treatment of such Judicial Officers/Court Staff and their family members of the concerned District.

Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance in the district.

With regards,

Yours faithfully,

  
26.4.2021  
(Registrar General)

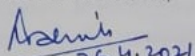
Copy forwarded to:-

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The Chief Secretary,  
Government of U.P., Lucknow

With a request to ensure strict  
compliance.

By order of the Court,

  
26.4.2021  
(Registrar General)